

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3869 of 2021**

Chohan Bhuiyan **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pran Pranay, Advocate
For the State : Mr. V. N. Jha, A.P.P.

02/17.04.2021 Heard Mr. Pran Pranay, learned counsel for the petitioner and Mr. V. N. Jha, learned A.P.P. for the State.

The petitioner is an accused in connection with Chouparan P.S. Case No. 267 of 2020, corresponding to G. R. Case No. 1188 of 2020, S. T. No. 10 of 2021.

The petitioner had called the son of the informant and taken him outside. In the next morning his dead body was recovered.

It appears that the petitioner was having an illicit affair with one Nisha @ Mangri Devi which was opposed by the deceased and that was the cause of suspicion apart from being the petitioner last seen with the deceased.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Hazaribag, in connection with Chouparan P.S. Case No. 267 of 2020, corresponding to G. R. Case No. 1188 of 2020, S. T. No. 10 of 2021.

(Rongon Mukhopadhyay, J.)

Umesh/-